

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 215
IB-153/ND/2020**

IN THE MATTER OF:

M/s. VS and B Domestic Container Solutions Pvt. Ltd. ...PETITIONER

Vs.

M/s. Maple

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 14.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Abhinav Hansaria, Proxy
Counsel.**

**For the Respondent/ Corporate-debtor :Ms. Shagun Singh, Proxy
Counsel.**

ORDER

Heard the submissions made by the proxy counsel for the operational creditor. Proxy counsel for the operational creditor has prayed for a week days time for filing rejoinder and the time prayed for is granted. Proxy counsel for the corporate debtor is present at the time of virtual hearing. Post the matter to 26.02.2021.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Anjua)